MR. CHAIRMAN: You have now mentioned what you wanted 'o mention. Now Mr. Abid Ali

SHRI A. P. JAIN (Uttar Pradesh): Sir, I also noticed this news item and I must say that I was greatly perturbed. I...

MR. CHAIRMAN: I am sorry. I had permitted him to mention it. I have made a rule that when I rive permission to a Member to raise a certain matter he can raise it and then I do not allow any other Member to rise and speak on it.

SHRI A. P. JAIN: Sir, I have given notice of a motion calling attention to this matter and . . .

MR. CHAIRMAN: I shall lock into it.

SHRI A. P. JAIN: I am rising on a point of procedure, Sir, there is a method of raising such matters and that method is to give notice calling attention t_0 the particular matter. I have already given a calling attention notice and . . .

MR. CHAIRMAN: Yes. I say I shall look into it. Now Mr. Abid Ali.

RE ALLEGED BREACH OF PRI-VILEGE BY SHRI A. P. CHATTERJEE

SHRI ABID ALI (Maharashtra): Sir, yesterday while speaking on the Finance Bill, Shri A. P. Chatterjee made certain statements about which I have to say something in order to invite your attention for you to take appropriate action.

भी राजनारायण (उत्तर प्रदेश): श्रीमन, ग्रापने श्री भंडारी जी का प्वाइन्ट सून लिया ग्रीर उस पर फैसला नहीं दिया।

MR. CHAIRMAN: Nothing more, Mr. Rajnarain, श्री राजनारायण : मै आपसे कहता हूं कि जो कालिंग अटेन्शन है उसका क्या होगा?

SHRI ABID ALI: Sir, the hon. Member should sit down. I have been called by you, Sir, and I am on my legs.

MR. CHAIRMAN: Please sit down, Mr. Rajnarain.

श्री राजनारायण : मैं हिसार से मा रहा हूं। (Interruptions.) हमने भी इस संबंध में कालिंग अटेन्शन नोटिस दिया है। मैं आपसे पूछना चाहता हं....

MR. CHAIRMAN: Mr. Rajnarain, nothing more. You sit down.

SHRI RAJNARAIN: Why? क्यों बैठजऊं?

MR. CHAIRMAN: I have asked Mr. Abid Ali to speak.

श्री राजनारायणः हमारा प्वाइन्ट आफ म्रार्डर यह है कि इस तरह से हरियाणा के चुनाव़ में कांग्रेस का पक्ष नहीं लिया जा सकता है। ग्राज कांग्रेस रूल के जरिये वहां पर चुनावों को प्रभावित किया जा रहा है ग्रीर उत्तर प्रदेश के ग्रधिकारों का हनन किया जा रहा है।

AN HON. MEMBER: When the Chair is on its feet the Member should sit down.

श्री राजनारायणः सारी की सारी संसदीय मर्यादः भं नहीं की जा मक्ती है।

MR. CHAIRMAN: Sit down Mr. Rajnarain. I will not allow you. When I stand you cannot stand up Please sit down.

SHRI RAJNARAIN: Point of order . .

MR. CHAIRMAN: I would like to tell you when the Chairman is standing you should sit down. Now, Mr. Abid Ali. 1477 Breach of Privilege

SHRI RAJNARAIN: Point of order . मैं ग्रापन निवेदन करता हू कि हमारा वाइन्ट ग्राफ ग्राइंर है ...

MR. CHAIRMAN: I have allowed you to raise your matter and I have allowed Mr. Bhandari to raise his matter also. Now I shall not allow anybody else to whom I have not given permission to raise a ma⁺ter.

श्वी राजनारायणः मैं आपसे कहता हूं कि हरियाणा में चुनाव चल रहे हैं श्रीर कांग्रेस णार्टी उसका नाजायज फाएरेदा उठा रही है।

MR. CHAIRMAN: No. no. If you go on you will be absolutely irresponsible. If this is the case I shall not allow anything to be raised which is not on the agenda for the day.

भी राजनारायणः वहां पर वोटरों को प्रभावित करने के लिए इस तरह की कार्यवाही की जा रही है।

MR. CHAIRMAN: Then you can go. This is being irresponsible and this is absolutely being indisciplined. This is very wrong. What is all this? I want to tell you this. I have given the privilege to some Members on special occasions when they have come to my chamber and said that there is an important matter which they want to raise, I give them permission. Then only the Member will raise it and sit down so that the attention of the Government may be drawn to the matter. (Interruption) Please sit down. But hereafter if people insist on getting up and talking about the matter on which I had given permission to a certain Member, then I shall not allow any discussion on any matter not mentioned in the agenda for the day. There is no question about it. Otherwise the work of the House can never go on. If things that are not on the agenda are discussed at great length it is impossible to run the House at all. I

shall not allow it or give room to anybody to go against my wishes in this manner. Nothing of that kind.

भी राजनारायणः मैं ग्रापसे यह निवेदन करना चाहता हूं कि वहां पर इस तरह से पानी ले जाकर कांग्रेस पार्टी वोटरों को प्रभावित करना चाहती है। यह सारी की सारी चीज...

MR. CHAIRMAN: I am trying to be as accommodative as possible and the senior Members at least should not go against the spirit of it. 1 P.M.

भी राजनारायण : भाप भ्रतलिमिटेड पर्सनलिटो नहीं हैं, श्राप चेयरमैन हैं राज्य सभा के इन लिये मैं आपसे निखेदन करूंगा श्रपने श्रधिकारों के लिए निवेदन करूंगा कि मै इस सदन का सदस्य हूं, मै भी एक पार्टी का प्रतितिधित्व करता हूं, हम वहां चुनाव लड़ रह है थ्रौर कांग्रेस पार्टी श्राज नहर का पानी वहां ले जाफर के वोटरों को प्रभावित कर रहीं है।

MR. CHAIRMAN: You put a separate motion for it.

श्री राजनारायण : ग्रच्छ, कत है, क्ल बहम होगी।

SHRI ABID ALI: I was mentioning that yesterday during the course of the speech Shri A. P. Chatterjee . . .

SHRI A. P. CHATTERJEE (West Bengal): Sir, on a point of order. I do not know actually, how Mr. Abid Ali . . .

MR. CHAIRMAN: I allowed him.

SHRI A. P. CHATTERJEE: Mr. Chairman, then you should have called me also before you gave him this permission because . . .

MR. CHAIRMAN: You never ca... to me to discuss about anything.

SHRI A. P. CHATTERJEE: That is true, but this mainly refers to an observation made by me yesterday and before you gave him any permission I should have . . .

MR. CHAIRMAN: What I am going to tell him is this. I am going to tell him that I shall look into the matter. And later on if necessary, if you are involved in the matter I shall call you.

SHRI ABID ALI: I did not speak before him; I did not utter a word when he was speaking. In spite of that he said "Mr. Pande and Mr. Abid Ali who both ar_e of the American lobby . . ."

श्री राजनारायणः तां क्या हम्रा।

∐ औ द्राबिद क्रलीः घरे माई, सुन तो लो, हम भ∂ सुनते है ।

Then he says: "It is a little uneasy for them whenever there is a censure of the American interests . . . Let them not listen always to their master's voice and . . ." Then I started speaking having been called upon to speak and then he said: "... it is the voice of Washington." And again he remarks: "... and he is a person who always jumps up at the bidding of his masters . . . We know who are the CIA agents . . . Take wisdom from Washington." And lastly he says-and it is very serious—"I treat 'he words of a CIA agent with the utmost contempt."

Sir, only a minute I will take. It is unbecoming of a Member to make such a statement particularly concerning a Member of this hon. House and to make such aspersions continuously. These are not only untrue but also defamatory. Apart from that it is a question of privilege as well. I want this. Let the hon. Member accept this challenge and come before you and I request you to kindly . . .

(Interruptions)

SHRI A. D. MANI (Madhya Pradesh): Privilege Committee.

SHRI ABID ALI: If he has any grain of decency he should accept the challenge either to prove it or he should apologise.

MR. CHAIRMAN: All right, I shall look into the matter.

The House stands adjourned till 2 P.M.

The House then adjourned for lunch at four minutes past one of the clock.

The House reassembled after lunch at two of the clock, THE DEPUTY CHAIRMAN in the Chair.

THE FINANCE BILL, 1968-contd.

THE DEPUTY CHAIRMAN: Dr Saiyid Nurul Hassan. I am afraid Members will have to restrict their speeches to the time-limit. **Even** if it is a maiden speech, it will have to be done within fifteen minutes.

PROF. SAIYID NURUL HASAN (Nominated): Madam Deputy Chairman, I am grateful to you for giving me this opportunity to address this august House for the first time. The Finance Bill has painted, I am afraid, a gloomy picture of our financial resources, a gloomy picture of the country as a whole. I would like to take the time of the House to draw your attention, Madam to an important goal which the country had set before itself a long time ago. That goal is still accepted in theory, but in practice it is not given as much attention as should have been given, i.e., our investment in science and education is far from adequate. We are proud of the fact that when during our national movement we thought in terms of planning our economy, the Planning Committee appointed in 1938